

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : Sir, the Hon. Minister and myself were good friends when we were in Rajya Sabha. I do not want to alienate him. Kindly allow me to make one clarification from him...*(Interruptions)*

MR. CHAIRMAN : After the second statement, you can ask your question.

*(Interruptions)**[Translation]*

SHRI KALKA DAS : The steps taken in this regard have not been outlined.

MR. CHAIRMAN : The facts he has mentioned in his statement have already been published in the newspapers. Now, do you want him to distort the facts and present them before you ?

(Interruptions)

MR. CHAIRMAN : The facts have already appeared in the newspapers and he has made them clear in his statement. Now you please give a patient hearing to the next statement on the agenda. *(Interruptions)*

[English]

MR. CHAIRMAN : Kindly allow the Minister to make the second statement. *(Interruptions)*

MR. CHAIRMAN : When I am on my feet, please sit down.

*(Interruptions)**[Translation]*

SHRI MADAN LAL KHURANA *(South Delhi)* : This incident took place in my constituency. *(Interruptions)*

[English]

MR. CHAIRMAN : Mr. Khurana, you were not present at that time. Mr. Kalka has very ably represented your constituency.

[Translation]

SHRI MADAN LAL KHURANA : I should also get an opportunity to speak... *(Interruptions)*

[English]

MR. CHAIRMAN : Mr. Khurana, after the second statement I will allow you to ask one clarification from the Minister.

*(Interruptions)**[Translation]*

SHRI PIUS TIRKEY *(Alipurduar)* : Why they have failed to nab the robbers ? Where could they have gone to in a place like Delhi ? I would like to know whether even a single robber has been apprehended ? *(Interruptions)*

(i) *Bomb explosion at railway track near Patparganj, Delhi on 14-7-1991*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) : I wish to inform the Hon'ble House that on 14-7-1991 at about 11.15 p.m., a bomb explosion occurred on the railway track (New Delhi-Ghaziabad Section) near the rail-bridge over Karkarduma Ganda Nala. A goods train which was going towards Ghaziabad had just crossed the railway bridge when the bomb exploded. The goods train, however, passed over the track safely. A case vide FIR No. 448 dated 15th July, 1991 under sections 415 Explosive Substance Act & 314 Terrorist and Disruptive Activities Act (P) Act of 1989 and 151 Railway Act has been registered at Police Station, New Delhi Railway Station.

The explosion blew off about two feet of the track and made a crater with a depth and diameter of one foot each. On examination of the site, it was found that the explosion was caused by a high explosive substance which was connected with an electric wire of about 100 metres

length. The wire was used to blast the explosive remotely as the other end of the wire was located about 75 metres from the site of the blast. The explosive charge was ignited through a battery of 6 volts and it was done manually. The battery used in the explosive could not be traced so far. The quantity of the explosive was approximately 2 kg. The explosives were neatly tied with one of the two tracks.

The investigation of the case has been taken over by the Crime Branch of the Delhi Police. All efforts are being made to apprehend the criminals.

Patrolling on the railway tracks is being intensified. The length of the rail way tracks in the Union Territory of Delhi is approximately 150 kilometres. Steps are being taken to cover the entire track by joint patrolling by the Delhi Police, Railway Protection Force, Railway Gangmen and Home Guards.

SHRI NIRMAI KANTI CHATTERJEE (Dum Dum) Sir, I want to state that our country has failed to protect the two Prime Ministers. It is because of the lack of guards in one case and the lack of vigilance in another case that led to the death of the two Prime Ministers. We know that this indicates the quality of protection that we offer not only to the most important people but by inference to the ordinary mortals of the country. In this case also the first question that has to be answered by the Government is whether or not these two events collecting funds from the bank and in the process killing people is related with the fact of manually operated dynamic charge on the railway track. We want clarifications on these points whether or not the terrorists with whom some time or other some of us hobnobbed have been able to penetrate so deep in Delhi that the Delhi

MR CHAIRMAN I am sorry I did not get it. Did you say that some of us have hobnobbed with the terrorists? (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: Sir, I do not want to enter in details
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with you in a political dialogue ... (*Interruptions*)

So, what I want to know and the entire House and the entire country will be interested to know is whether these are events generated out of those kinds of activities of those kinds of organisations. And if so which kind of additional protection he has attempted already and succeeded in providing to the citizens of this country. This is what you have to ensure in your reply.

SHRI M M JACOB Sir, Shri Chatterjee has raised an important question, I have to accept it. But the threat perception in Delhi is not a new phenomenon. It was happening earlier also. But this Government after taking over the responsibility is making a serious attempt to study the depth of penetration of such terrorists in Delhi and we got information that there are some attempts made for penetrating into Delhi. There is evidence of these kinds of happenings. I think there is no information as far as I know about this bank robbery and railway track incidents (*Interruptions*). I have no information and we have to find out whether there is any connection between them. Anyway our crime branch is investigating both and I hope that with the assistance and cooperation from Shri Nirmal Kanti Chatterjee, who says he knows much about it, I will be able to do much better in this respect.

[*Translation*]

SHRI KAIKA DAS (Karol Bagh) It is not proper to say that it is not a new phenomenon in Delhi. (*Interruptions*).

SHRI MADAN LAL KHURANA (South Delhi) I will give an example of total insecurity of Delhites. A few days back a dacoity took place in this very South District, for two hours and a half the dacoits

[*English*]

MR CHAIRMAN Kindly restrict your questions only to the two statements that have been made by the Hon. Minister.

[*Translation*]

SHRI MADAN LAL KHURANA

The Criminal Investigation Department of the Delhi Police has totally failed in its duty due to its inefficiency. They do not act upon even receiving the valuable information. They provide security to VIPs only. The common man in Delhi is left to his fate.

[*English*]

MR CHAIRMAN He is not here to defend himself. I think the police is doing commendable job and condemning the police force here is not good.

[*Translation*]

SHRI MADAN LAL KHURANA I would like to know whether the Government has taken any decision to pay any compensation to the bereaved families? If not, I would like to say that

[*English*]

MR CHAIRMAN I think that is a very valid question. He has asked whether the families of those five people, who have been killed in the bank robbery, are going to be given proper compensation.

SHRI M M JACOB Sir, already compensation was announced by the bank itself.

[*Translation*]

SHRI MADAN LAL KHURANA

What I wanted to say is that the Bank employees went on strike demanding certain additional facilities for the bank employees working in Delhi on the lines of those being provided to the bank employees working in the terrorist affected States of Punjab and Jammu and Kashmir. They have also stated that the responsibility of their security should be entrusted either to the Delhi Administration or to the Union Government. What is the Government's stand in this regard?

The second point is that employment should be provided to the dependents of

those killed in the incident. I would also like to know the amount of compensation proposed by the Government to be paid to the bereaved families. If no decision has been taken in this regard, they should be provided rupees five lakh each.

16 31 hrs

[*Mr Speaker in the Chair*]

[*English*]

SHRI M M JACOB Sir, there are two questions involved in it. One is whether we are giving compensation to the victims of the bank robbery. I mean those who were assassinated and killed. Sir, immediately the bank announced compensation to the victims and if any additional compensation from the Government side is required, we will look into it. (*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA

You give fifty thousand as compensation. What has Delhi Administration done? Bank will provide compensation but what have the Central Government and the Delhi Administration done? Please do not interlink them.

[*English*]

SHRI M M JACOB Secondly about the general question if a due notice is given to me, I will come back to this House with sufficient information on any other issues in a general way.

[*Translation*]

SHRI MADAN LAL KHURANA

Mr Speaker, Sir, I have not got any definite reply. Bank employees went on strike but have you made any provision for their security? What do you propose to do for the families and children of bank employees? Mr Speaker Sir, I seek your protection. Nothing has so far been done, even after such a long time.

[*English*]

SHRI M M JACOB Sir, if a Government employee dies in distress, the depen-

dants are given employment by the Government. It is a usual thing. In this particular case, I must examine the rules and see what is available. Usually, if it is a Government employee, the immediate relative is given employment if he dies in distress or in such kind of accidents. But in this particular case, I will certainly make note of what the hon. Member has suggested.

[*Translation*]

SHRI KALKA DAS : We have been asking for the last one hour as to what steps Government propose to take to check the killings but he has not given any specific reply in this regard so far.

[*English*]

SHRI M. M. JACOB : Sir, it is a general question of law and order and it requires a separate notice. . . (*Interruptions*) . .

[*Translation*]

SHRI DAU DAYAL JOSHI (Kota) : Mr. Speaker, Sir, an announcement has been made regarding giving compensation to the bank employees who have been killed in the incident but what have you done for the customers who have also been killed ?

MR. SPEAKER : No question on the statement made by the Minister is generally asked in the House. Despite that you have been given a chance and now if you want to extend it beyond a limit that is not good.

[*English*]

We have rules, we are following those rules. Let us not extend it beyond a certain limit . . . (*Interruptions*) . . .

[*Translation*]

SHRI MADAN LAL KHURANA : Mr. Speaker, Sir, I would like to know how much compensation was given to the bank employees, the reply to this has not been given.

[*English*]

MR. SPEAKER : I am giving you the protection. I will tell you. If something has happened at some place to some employee of the Government, there are rules. Under the rules certain protection is given, certain compensation is given and all those things are given. It is not necessary to explain what are the rules, what is the compensation given and all that, it goes without saying. So, it is not necessary that all these details should be explained to you.

[*Translation*]

AN HON. MEMBER : Sir, the Customers should also be provided compensation.

MR. SPEAKER : Please do not speak like that. Take your seat.

AN HON. MEMBER : My only submission is that customers should also be paid compensation.

[*English*]

MR. SPEAKER : We are discussing some important matter also. Now, if you prolong beyond a certain limit, you are losing your own time. Please take your seats now. Not like this.

(*Interruptions*)

SHRI FRANK ANTHONY (Nominated) : Sir, as a person who has defended literally thousands of murder cases, I entirely agree that the Minister should not exude titbits of information which may go on to the people who are part of the conspiracy. But he made one statement. He said that this matter has been remitted to the Crime Branch of the Delhi Police. I have been studying carefully the investigation of the murder of Rajiv Gandhi and I am not satisfied that the SIT which has been appointed to investigate into this murder will be able to identify all the traitors. You have a separate investigating agency and what has just emerged has been most disturbing that your State agency in Tamil Nadu states that the DIG and six people have been arrested because they

fied from the place. You have other agencies which are probably more competent and it is for you to coordinate them to get maximum help from them.

SHRI SOMNATH CHATTERJEE (Bolpur) They don't understand your point (*Interruptions*)

SHRI FRANK ANTHONY I want to know whether you are coordinating all your investigating agencies in the country.

MR SPEAKER You can explain to him later on Now, Shri Kadambur M R Janarthanan (*Interruptions*)

SHRI SOMNATH CHATTERJEE He has not replied to his suggestion (*Interruptions*)

16 38 hrs

MOTION OF THANKS TO THE PRESIDENT'S ADDRESS—contd

[*English*]

MR SPEAKER We are now taking up discussion on the Motion of Thanks to the President's Address, Shri Janarthanan.

SHRI M R JANARTHANAN (Tirunelveli) Sir, on behalf of the All India Anna DMK I support the Motion of Thanks to the President's Address moved by Shri Buta Singh.

Sir, I stand here as a representative of Tamil Nadu. It is a clear mandate of the Tamil Nadu people that the Congress (I) should be the Ruling Party of the Central Government and the All India Anna DMK should be the Ruling Party of Tamil Nadu. Now, I recall what happened in the Ninth Lok Sabha. It was a furious scene, when the Central Government took a decision on anti-national measures and dismissed the DMK Government in Tamil Nadu, our veteran leaders both of the Left and of the National Front were all on their legs criticising the dismissal of the people's elected Government there. And the former Chief Minister respected Karunanidhi, went to the people asking for justice for the dismissal of his Govern-

ment. And we were also moving with the people asking for justice for the injustice done to our party for what all the former Chief Minister, Shri Karunanidhi, has done to us. And I was hearing the socialist leader, Rabi Ray, the BJP leader, Jaswant Singh and our great Somnath Chatterjee and all bombarding the Congress (I) with a bombastic language here. But you must understand your main platform. You have no mandate. I do agree this Government is a minority Government but the people of Tamil Nadu have given 98 per cent of the results in favour of our party in the Assembly election which never happened in the history of India. When our late leader Shrimati Indira was killed, the DMK leader Mr Karunanidhi has said, 'one vote for the dead, one vote for the sick.' Our leader P. V. Narayana Murthy MGR was in New York at that time. Even at that time the DMK got two Members elected here. At that time they ruled in Tamil.

'Savukku oru vottu Novukku oru bottu' Mr Karunanidhi is a great Tamil scholar and a Tamil leader. I am also a staunch follower of Anna from 1949. There is a verse in Tamil Thirukkural which says

Yakavarayinum Nakkakka Kavakkal
Sokappar Sollizhukku Pittu'

However great you may be but you must restrain your tongue. Otherwise, you can never rectify the consequences. That is what Mr Karunanidhi is experiencing now.

Although the people of Tamil Nadu voted in favour of us overwhelmingly with a clear majority we bowed our heads in shame because of the brutal assassination of Shri Rajiv Gandhi in Tamil Nadu where great leaders like Rajaji, Periyar, Kamaraj and Anna were born. We were afraid of the danger to the life of Shri Rajiv Gandhi and that brutal assassination had occurred. Even today, we are not directly charging the DMK with the assassination of Shri Rajiv Gandhi. Here, just now so many Members were agitated over a bank robbery. Similarly it is the right of the people of Tamil Nadu who want that a thorough investigation to be made about the assassination of Shri Rajiv Gandhi (*Interruptions*). You should be ashamed